

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

A.No. 146 of 2015

Dated : 18th August, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

State Load Despatch Centre **Appellant(s)**
Versus
Gujarat Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s): Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent (s):

ORDER

Heard Learned Counsel for the Appellant. The Appellant in this Appeal is State Load Despatch Centre, Gujarat Energy Transmission Corporation Ltd. On our query it has been informed by the Learned Counsel for the Appellant that in the State of Gujarat, State Load Despatch Centre is working under GETCO. It implies that all the powers exercised by the SLDC are being exercised by the GETCO, the Government transmission company. **Admit.** Issue notice to the Respondents. The Respondents have to file counter, if any, within three weeks from today after serving copy on the other side. Rejoinder affidavit, if any, be filed within a week thereafter, after serving copy on the other side. Dasti service is permitted.

Post the matter for hearing on **18.09.2015.**

:2:

We direct the SLDC to disclose status in writing giving relevant provisions of the Electricity Act and the relevant regulations of the Gujarat Commission. Even the GETCO is directed to disclose the true nature and working of the SLDC in the State of Gujarat so as to appreciate the point legally with respect to the provisions of the Electricity Act and the relevant regulations of the State Commission.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

mk/dk